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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 25 (RE-2007) / 2004-2009
NEW DELHI, DATED 29th AUGUST, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items will be amended as follows:

Exim Code	Item Description	Policy	Policy Conditions
0802 90 10	Betel Nuts: Whole	<u>Free</u>	Import allowed only through Mangalore port.
0802 90 12	Split	<u>Free</u>	Import allowed only through Mangalore port.
0802 90 13	Ground	<u>Free</u>	Import allowed only through Mangalore port.
0802 90 19	Other	<u>Free</u>	Import allowed only through Mangalore port.

2. This issues in public interest.

Sd/-
(R. S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/89/180/0043/AM01/PC-IA)